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3, SUB SECTION (ii)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 39 /(RE-2003)/2002-07

NEW DELHI, DATED the 21st April, 2004

In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with paragraph 2.1 of the Export and Import Policy – 2002-07, as amended from time to time, the Central Government hereby makes the following amendments to Import Licensing Notes to Chapter 87 of ITC (HS) Classification of Export and Import Items 2002- 07:

1. **Paragraph 2(II)(d):** The import of new vehicles shall be permitted through the Customs Port at Nhava Sheva, Kolkata, Chennai, ICD- Tughlakabad and Delhi Air Cargo, **JN Port**, Mumbai.

This issues in Public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE &
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

